

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 100 of 2021 (SZ)**

IN THE MATTER OF:

Tribunal on its own motion Suo Motu based
on the News item published in The Hindu Newspaper,
Chennai Edition Dt.09.04.2021,
“Dumping of garbage Foiled near Anaimalai, trucks seized”.

...Applicant(s)

Versus

1. The Chief Secretary to Govt. of Tamil Nadu,
Govt. Secretariat, Fort St. George
Chennai, Tamil Nadu — 600 009.
And 15 others

...Respondent(s)

TYPED SET OF PAPERS FILED BY THE 16th RESPONDENT

S.No	Date	Description of the Documents	Page No
1.	08.04.2021	Copy of FIR filed by the Anaimalai Police Station	4 - 7
2.	08.04.2021	Copy of Letter sent by the Tashildar Anaimalai vide ROC NO. 193/2021/A1	8 - 10
3.		Photo copies	11 - 13

Dated at Chennai on this 27th day of July 2021

- 1 -

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.100 of 2021 (SZ)

IN THE MATTER OF:

Tribunal on its own motion SuoMotu based
On the News item publish edin The Hindu New spaper,
Chennai Edition Dt.09.04.2021,
“Dumping of garbage Foiled near Anamalai, trucks seized”.
...Applicant(s)

Versus

1. The Chief Secretary to Govt. of Tamil Nadu,
Govt.Secretariat, Fort St. George
Chennai, TamilNadu—600009.
2. The Chief Secretary, Governmen tof Kerala,
Govt. Secretariat,
Thiruvananthapuram—695001.
3. The Principal Secretary to Govt.of Tamil Nadu,
Health and Family Welfare Department,
Govt.Secretariat, Fort St.George, Chennai—600009.
4. The Principal Secretary to Govt. of Kerala,
Health and Family Welfare Department,
RoomNo.603,6th Floor, AnnexII,
Secretariat, Thiruvananthapuram—695001.
5. The Secretary to Govt. of Tamil Nadu,
Department of Environment & Forests, Govt.
Secretariat, Fort St.George, Chennai—600009.
6. The Principal Secretary to Govt.of Kerala,
Department of Environment,
RoomNo.406,4th Floor,
AnnexII, Govt, Secretariat,
Thiruvananthapuram—695001.
7. The Additional Chief Secretary to Govt.of Tamil Nadu,
Revenue and Disaster Management Department,
Govt.Secretariat, Fort St. George
Chennai, TamilNadu—600009.
8. The Principal Secretary to Govt.of Kerala,
Department of Revenue and Disaster Management,
RoomNo.201A,2nd Floor Annex1,
Govt.Secretariat, Thiruvananthapuram—695001.
9. Additional Chief Secretary to Govt.of Tamil Nadu,
Municipal Administration and Water Supply Department,
Govt.Secretariat, Fort St. George,
Chennai, TamilNadu—600009.
10. The Additional Chief Secretary to Govt.of Kerala,
Local Self Government Department,
RoomNo. 505 5th Floor, Annex 1,
Secretariat, Thiruvananthapuram—695001.
11. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, AnnaSalai, Guindy,
Chennai, TamilNadu—600032.


**BLOCK DEVELOPMENT OFFICER
(VILLAGE PANCHAYAT)
ANAIMALAI**

12. The Chairman
Kerala State Pollution control Board,
Head Office, Pattom, P.O
Thiruvananthapuram—695004.
13. District Collector, Coimbatore District,
District Collector Office,
Collectorate Building, Coimbatore— 641018.
14. The District Collector, Thrissur District,
First Floor, Civil Station, Civil Lines Road,
Kalyan Nagar, Ayyanthole,
Thrissur, Kerala—680003.
15. Anaimalai Town Panchayat,
Rep. by its Executive officer,
Kottur Main Road,
Rangaram Park Compound,
Anaimalai—642 104.
16. Anaimalai Village Panchayat,
Rep. by its Block Development Officer,
Anaimalai Block,
Anaimalai—642 104.

...Respondent(s)

STATUS REPORT FILED BY THE 16TH RESPONDENT

I C. Radhakrishnan, S/o C.P. Chellamani, aged about 45 years, Block development officer, Anaimalai block, Anaimalai- 642104 and do hereby solemnly affirm and sincerely state as follows:-

1. I respectfully submit that the aforesaid Original Application No.100 of 2021 came up on 25.06.2021 before the Hon'ble National Green Tribunal Southern Zone, Chennai. When the matter came up for hearing this Hon'ble Tribunal impleaded Anaimalai Village panchayat rep by its Block Development Officer as 16th Respondent and ordered to file an independent Status Report.
2. I respectfully submit that the Original Application No.100 of 2021 has been registered as Suo Moto by this Hon'ble Tribunal on the basis of the Newspaper report published in The Hindu Newspaper, Chennai Edition dated 09.04.2021 under the caption "Dumping of garbage Foiled near Anaimalai, trucks seized". This Hon'ble Tribunal admitted the matter on 16.04.2021 and ordered the Respondents to file their independent report regarding the nature of the steps taken by them for implementation of Solid Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016.
3. I respectfully submit that the incident reported in the newspaper took place at Rettaimadai, Marappagoundanpudur village on 08.04.2021. A FIR was registered by the Anaimalai Police station vide FIR No. 202 based on the complaint made by the Village Administrative Officer Marappagoundanpudur under Section 269 & 270 of Indian Penal Code r/w 3 of Epidemic Act against 7 members including the owners of the property.
4. I respectfully submit that the vehicles used to transfer the medical waste and the vehicles used by the people working in that farm were seized by the Tashildar Anaimalai and those vehicles are kept under the custody of the Tashildar Anaimalai at Taluk Office Anaimalai


**BLOCK DEVELOPMENT OFFICER
(VILLAGE PANCHAYAT)
ANAIMALAI**

5. I respectfully submit that after The Hon'ble NGT SZ order dated 25.06.2021 impleading me as 16th Respondent I visited the said site on 02.07.2021 along with the Panchayat Secretary. I submit that in the said site, I found pit digged to dump the waste. I have also enquired with the Panchayat Secretary regarding the incident and also asked him to report to me immediately if any such kind of illegal activity is happening in the said area.
6. I respectfully submit that during my inspection I have advised the Panchayat President and Panchayat Secretary not allow any people or animal near the site where the medical waste are dumped. As per my direction they are preventing people and animals from entering the site as on date.
7. I respectfully submit that after registering the FIR against the persons who involved in those illegal activity, the Tashildar Anaimalai sent a report to The District Collector, Coimbatore and The Sub Collector Pollachi vide Na Ka No. 193/2021/A1 dated 08/04/2021. Thereafter all the check points in the Tamil Nadu-Kerala border were alerted to check all the vehicles entering into the state. I further submit as on date there is no any other illegal activity take place in those region.

This status report is submitted in compliance of order of this Hon'ble Tribunal dated 25.06.2021 for consideration and appropriate orders.

Place: Anaimalai
Date :27.07.2021


Block Development Officer
Anaimalai Block
BLOCK DEVELOPMENT OFFICER
(VILLAGE PANCHAYAT)
ANAIMALAI

FIRST INFORMATION REPORT

முதல் தகவல் அறிக்கை
(Under Section 154 Cr. P.C.)
(சு.ந.வி.தொ. பிரிவு 154 இன் கீழ்)

TAMIL NADU POLICE
INTEGRATED INVESTIGATION FORM-1

CBE D

58550379

1. District: COIMBATORE PS: ANAMALAI Year: 2021 FIR No. 202 Date: 08-04-2021
 மாவட்டம் காவல் நிலையம் ஆண்டு மு.த.அ. எண் நாள்
2. Act(s) Sections
 சட்டம் பிரிவுகள்
 INDIAN PENAL CODE, 1860 269
 INDIAN PENAL CODE, 1860 270
3. (a) Occurrence of Offence Day: THURSDAY Da - From: 08-04-2021 Date To:
 குற்ற நிகழ்வு நாள் நாள் முதல் நாள் வரை
 Time Period: On Time from: 02.00Hrs Time To:
 நேர அளவு நேரம் முதல் நேரம் வரை
- (b) Information received at PS. 08-04-2021 Time: 20.40 Hrs
 Date: நேரம்
 காவல் நிலையத்திற்கு தகவல் கிடைத்த நாள்
4. Type of Information: WRITTEN
 தகவலின் வகை
5. Place of Occurrence: (a) Direction and Distance from PS: WEST & 10.0 Km Beat Number: BEAT 3
 குற்ற நிகழ்விடம் (அ) காவல் நிலையத்திலிருந்து எவ்வளவு தூரமும், எத்திசையும் முறைக் காவல் எண்
 (b) Address: ஓட்டையகுளம் TO செமணாம்பதி ரோடு ரெட்டைமடை பிரிவு சாஜீ ஆண்டனி தோட்டம்
 முகவரி
 (c) In case, outside limit of this Police Station, then the Name of P.S: District:
 இக்காவல் நிலைய எல்லைக்கப்பால் நடந்து இருக்குமாயின் அந்நிலையில், அந்த கா.நி பெயர் மாவட்டம்
6. Complainant/Informant (a) Name: KARTHIKEYAN (c) Date/Year of Birth: (d) Nationality: INDIA
 குற்றமுறையீட்டாளர் / தகவல் தந்தவர் பெயர் நாள் / பிறந்த ஆண்டு நாட்டினம்
 (b) Father's/Husband's Name :
 தந்தை / கணவர் பெயர்
- (e) Passport No.: Date of Issue: Place of Issue:
 வெளிநாட்டு கடவுச்சீட்டு எண் வழங்கப்பட்ட நாள் வழங்கப்பட்ட இடம்
 (f) Occupation:
 தொழில்
- (g) Address: VILLAGE ADMINISTRATIVE OFFICER, MARPPAGOUNDENPUDUR, PERIYAPOTHU GROUP, ANAIMALAI.
 முகவரி
7. Details of Known/Suspected/Unknown accused with full particulars
 தெரிந்த / ஐயப்பாட்டிற்குரிய / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்
- 1) சாஜீ ஆண்டனி 2) தங்கச்சன் 3) சுரேஷ் 4) வினோத் 5) ஜானி 6) வினேஷ் 7) ரதேஷ்
8. Reasons for delay in reporting by the complainant/Informant:
 குற்றமுறையீட்டாளரால் / தகவல் கொடுப்பவரால் முறையிடவில்லை தகவல் கொடுப்பதில் தாமதம்
9. Particulars of the properties Stolen/Involved:
 களவாடப்பட்ட / களவிறகுளவான சொத்துக்களின் விவரம்
10. Total value of properties stolen/Involved:
 களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு
11. Inquest Report/ Un-natural death Case No. If any:
 பிண விசாரணை அறிக்கை / இயற்கைக்கு மாறான இறப்பு எண் ஏதேனும் இருந்தால்



12. FIR Contents :

- 5 -

முதல் தகவல் அறிக்கையின் சுருக்கம்

சமர்ப்பிக்கப்படுகிறது:- இன்று 08.04.2021 ம் தேதி 20.40மணிக்கு ஆனைமலை காவல் நிலைய உதவிஆய்வாளர் N. வள்ளியம்மாள் ஆகிய நான் நிலைய அலுவலில் இருந்தபோது ஆனைமலை வட்டம் மார்பகவுண்டன்புதூர் கிராம நிர்வாக அலுவலர் கார்த்திகேயன் என்பவர் நிலையம் ஆஜராகி கொடுத்த எழுத்துமூலமான புகாரின் விபரம் பின்வருமாறு. அனுப்புனர் திரு. A.S. கார்த்திகேயன் கிராமநிர்வாக அலுவலர் மார்பகவுண்டன்புதூர் கிராமம் பெரியபோது குரூப் ஆனைமலைவட்டம் 8072106828 பெறுனர் காவல் உதவி ஆய்வாளர் ஆனைமலை காவல் நிலையம் அய்யா கோயமுத்தூர் மாவட்டம் ஆனைமலை வட்டம் பெரியபோது குரூப் மார்பகவுண்டன்புதூர் கிராமத்தில் ஓடையகுளம் - செமணாம்பதி சாலையில் உள்ள ரெட்டை மடை பகுதி அருகே உள்ள பூமிகளில் கேரளா மாநிலத்திலிருந்து மருத்துவம் மற்றும் இதர கழிவுகளை கொட்டுவதாக பொதுமக்கள் மற்றும் விவாசியிகள் பொள்ளாச்சி சார் ஆட்சியர் அவர்களுக்கு தெரிவித்த இரகசிய தகவலின் பேரிலும் ஆனைமலை வட்டாட்சியரின் அறிவுரையின் பேரிலும் கிராம நிர்வாக அலுவலர் ஆகிய நானும் கிராம உதவியாளர் திரு. சுப்பிரமணியம் மற்றும் மாச்சநாயக்கன்பாளையம் நில வருவாய் ஆய்வாளர் திரு. கணேசன் ஆகியோரும் மேற்படி இடத்திற்கு இன்று 08.04.2021ம் தேதி அதிகாலை 03.00 மணிக்கு விசாரணை செய்ய சென்றபோது மேற்படி பூமிகளில் சில லாரிகளுடன் சிலர் நின்று இருந்தனர். அவர்கள் எங்களை பார்த்ததும் ஓடி விட்டனர். மேற்படி பூமிகளை தணிக்கை செய்தபோது கோயமுத்தூர் மாவட்டம் ஆனைமலை வட்டம் மாச்சநாயக்கன்பாளையம் உள்வட்டம் பெரியபோது குரூப் மார்பகவுண்டன்புதூர் கிராமத்தில் புல எண் 779/B1, 546, 551/B, 552, 554/1, 540/A மற்றும் 541ல் விஸ்தீரணம் முறையே பூ.ஹெக்ட 1.54.50, 1.60.50, 4.65.50, 0.37.50, 1.70.00, 1.06.50 மற்றும் 0.62 .00 ஆகிய பூமிகள் பட்டர் எண்கள் 1017, 1019, 1020 என்படி திரு.சுனில் ஆண்டனி த/பெ. ஆண்டனி திரு.சாஜீ ஆண்டனி த/பெ. ஆண்டனி திரு. ஸ்டான்லி ஆண்டனி த/பெ. ஆண்டனி திரு. ஜேம்ஸ் சார்ஜ் த/பெ. சார்ஜ் மேத்யு திரு.டாம் ஜார்ஜ் த/பெ. சார்ஜ் மேத்யு திருமதி. ஜமீலா த/பெ. கந்தன் குளந்தக்கரா ஆகியோருக்கு கிராம ஆவணங்களின் படி கூட்டாக பாத்தியப்பட்டது. மேற்படி பூமிகளில் தங்கச்சன், சுரேஷ் ஆகியோர்கள் பாரமரிப்பு மற்றும் மேற்பார்வை செய்து வருகிறார்கள். மேற்படி பூமிகளில் தற்போது விவசாயம் செய்யப்பட்டு வருகிறது. மேற்படி பூமிகளில் நின்றிருந்த லாரிகளை பார்வையிட்ட போது 1) KL 08 AZ 497 Tipper lorry 2) KL 43 C 3222 Tipper Lorry 3) KL 49 D 5807 Tipper lorry மற்றும் இரு சக்கரவாகனங்கள் TN 37 B 9568 -Hero Honda 2) TN 99 U 1650 Bajaj Pulsar 3) KL 49 C1096 Bajaj Pulsar மூன்று இருசக்கர வாகனங்கள் மற்றும் பதிவு எண் இல்லாத JCB வாகனம் இருந்தது. மேற்படி JCB வாகனம் மூலம் சுமார் 8 அடி அகலம் 40 அடி நீளம் மற்றும் 10 அடி ஆழம் என அளவுகளில் ஏற்கனவே தோண்டப்பட்ட குழிகளில் கேரளா மாநிலத்திலிருந்து மருத்துவம் மற்றும் இதர கழிவுகளை கொட்டுவதை வாடிக்கையாக கொண்டுள்ளனர். என்பது விசாரணையில்

தெரியவருகிறது. மேற்படி கழிவுகள் கொட்டுவது மூலம் மனித உயிருக்கு ஆபத்தை ஏற்படுத்தக்கூடிய தொற்றுநோய் பரவக்கூடும் என்றும் தெரிந்து சுகாதார சீர்கேடு ஏற்படும் வகையில் சுற்றுப்புற சூழலில் மக்களுக்கு சவாசம் மூலம் கேடு விளைவித்து உடல் உபாதைகள் ஏற்படும் என்று தெரிந்தே குரோதத்துடன் மேற்படி கழிவுகளை கொட்டியுள்ளனர். மேற்படி கழிவுகளை கொட்டுவதற்கு பயன்படுத்திய வாகனங்கள் மற்றும் எதிரிகள் விட்டுச்சென்ற இருசக்கர வாகனங்களை அங்கிருந்த சாட்சிகள் 1) அருள்மோகன் த/பெ. வெங்கடாச்சலம் அரண்மனை தோட்டம் மார்பகவுண்டன்புதூர் 2) வீரமணி வயது-55 த/பெ. வி. காளியப்பன் ரெட்டமடை தோட்டம் மார்பகவுண்டன்புதூர் ஆகியோர் முன்னிலையில் கைப்பற்றுதல் மகஜரில் கைப்பற்றப்பட்டது. மேலும் அங்கிருந்த 1) அருள்மோகன் த/பெ. வெங்கடாச்சலம் அரண்மனை தோட்டம் மார்பகவுண்டன்புதூர் 2) வீரமணி வயது-55 த/பெ. வி. காளியப்பன் ரெட்டமடை தோட்டம் மார்பகவுண்டன்புதூர் 3) அடியப்பன் வயது-34 த/பெ. ராமசாமி ரெட்டமடை பிரிவு மார்பகவுண்டன்புதூர் 4) பிரபாகரன் த/பெ. தங்கவேல் ரெட்டமடை பிரிவு வேல்கவுண்ட்சி தோட்டம் மார்பகவுண்டன்புதூர் ஆகியோர்களை விசாரிக்கப்பட்டது. எனது விசாரணையில் மேற்படி சம்பவத்திற்கு காரணமாக இருந்த கோபாலபுரத்தை சேர்ந்த ஒப்பந்தகாரர் வினோத் கேரளா மாநிலம் திருச்சூர் மாவட்டத்திலிருந்து கொட்டப்படும் கழிவுகளை மேற்படி நிலத்தின் உரிமையாளர் சாஜலி ஆண்டனி நிலத்தின் மேற்பார்வையாளர்கள் தங்கச்சன், சுரேஷ் ஆகியோர்களின் ஒத்துழைப்பின் பேரில் மேற்படி நிலத்தில் மூன்று டிப்பர் லாரிகளின் ஓட்டுனர்கள் கே. டி. ஜானி என். எஸ். வினேஷ் கே.வி. ரதேஷ் ஆகியோர்கள் மூலம் திருச்சூரிலிருந்து மேற்படி சம்பவ இடத்திற்கு கழிவுகளை கொண்டுவந்து கொட்டியவர்கள் மீது வழக்கு பதிவு செய்து நடவடிக்கை எடுக்குமாறு கேட்டுக்கொள்கிறேன். கைப்பற்றப்பட்ட வாகனங்கள் அனைத்தும் பாதுகாப்பு கருதி ஆணைமலை வட்டாச்சியர் அலுவலக வளாகத்தில் பாதுகாப்பாக நிறுத்தப்பட்டது. இப்படிக்கு Sd xxx (கார்த்திகேயன் 08.04.2021) என்று கொடுத்த எழுத்துமூலமான புகாரை பெற்று ஆணைமலை காவல் நிலைய குற்ற எண் 202/2021 U/S 269,270 IPC r/w 3 of Epidemic Act ல் வழக்குபதிவு செய்யப்பட்டது. அரசால் வழங்கப்பட்ட முதல் தகவல் அறிக்கை தாள் தீர்ந்துவிட்டதால் காவல் துறை கூடுதல் இயக்குனர் மாநில குற்ற ஆவண காப்பகம் சென்னை அவர்களின் RC No- D.X. /3833 /SCRB / 2014 -8 , நாள் 03.04.2020 மற்றும் கோவை மாவட்ட காவல் கண்காணிப்பாளர் அவர்களின் C.No.EI /71 /5169 /2020 நாள் 08.04.2020 உத்தரவின்படி இந்த முதல் தகவல் அறிக்கைக்கு CBE D 58550379 என்ற வரிசை எண் கொடுக்கப்பட்டுள்ளது. வாதியின் எழுத்தமூலபுகாரின் முதல் தகவல் அறிக்கையின் அசலையும் இணைத்து கனம் குற்றவியல் நீதித்துறை நடுவர் நீதிமன்றம் எண் 1 பொள்ளாச்சி அவர்களுக்கும் மற்ற நகல்களை சம்மந்தப்பட்ட அதிகாரிகளுக்கு அனுப்பி வைத்தும் ஒரு நகலை புலன் விசாரணைக்கு வேண்டி வைத்துக்கொண்டேன்.

13. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in item No.2, register case and took up the investigation.

எடுக்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையீட்டில் உள்ளவை பிரிவு 2 -ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து புலனாய்வுக்கு எடுத்துக்கொள்ளப்பட்டது.

FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

மு.த.அ. குற்றமுறையீட்டாளருக்கு / தகவல் தந்தவருக்கு படித்துக்காட்டி, அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றுக்கொள்ளப்பட்டு, அதன்படி நகல் ஒன்று இலவசமாக கொடுக்கப்பட்டது.

14. Signature / Thumb Impression of the Complainant/Informant
குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் இரேகைப் பதிவு



Signature of the Officer in-charge, Police Station
காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம்



15. Date & Time of despatch to the court: 08-04-2021

நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாடும், நேரமும்

Name : VALLIAMMAL N

பெயர்

Rank :

SUB INSPECTOR OF POLICE

நிலை

No. :
எண்

Translation copy of FIR No: 202/2021, Anaimalai Police Station.

I N.Valliammal, Sub Inspector of Police, Anaimalai Police, Station, was on duty at the Police Station when Anaimalai Taluk Marappagoundanpudur, Village Administration Officer, on Thiru Karthikeyan lodged a complaint appearing in person, in a written form detailing as follows

“From Thiru.A.S.Karthikeyan Village Administrative Officer, Marappagoundenpudur, Periyapodhu Group Anaimalai Taluk Phone : 8072106828

To Sub Inspector of Police, Anaimalai Police Station.

Sir, In the lands situated in Anaimalai Taluk, Coimbatore District, Periapodhu group Marappagoundenpudur Village, odayakulam, near rettaimadai area of semmanampathy road, it was reported that the medical and bio waste garbage brought from kerala state are being unloaded and disposed, and on the basis of the information by the public and the farmers, to the sub collector in Secrecy of and also on the basis Anaimalai Thasildar's instructions. I as VAO and Village Assistant Thiru.Subramanian along with the Revenue Inspector of Machanaikenpalaym, Thiru Ganesan went to the above referred spot today on 08.04.2021 at 03.00 hours and found that some people standing in the spot of land with some lorries when they saw us they fled when the land spot was inspected it was found that the lands are in periapodhu group Marappagoundenpudur village, Machanaikanpalayam inner circle, Anaimalai Taluk, Coimbatore District, with S. No 779/B1, 546,551/B, 552, 554/1, 540/A, and 541 with an extend dry cultivation 1.54.50, 1.60.50, 4.65.50, 0.37.50, 1.70.00, 1.06:50 and 0.62.00 hectares having patta nos 1017,1019,1020 and belong to Thiru.Sunil Antony, S/o. Antony, Thiru. Saji Antony, S/o.Antony, Thiru Stanley Antony, S/o.Antony, Thiru.James George S/o. George Mathew, Thiru Tom George S/o. George Mathew , Tmt. Jameela D/o. Kandan Kulanthakkare and as per village records owned collectively by them In the above lands one Thangachan and Suresh are looking after maintenance and supervision, Cultivation and farming is carried out in the lands at present. When viewed the lorries stationed at the land spot mentioned above 1.KL 08 AZ 497 Tipper lorry 2. KL 43 C 3222 Tipper Lorry, 3)KL 49 D 5807 Tipper lorry and also Two Wheeler Vehicles , TN 37 B9563, Hero Honda, TN 99 U 1650 Bajaj Pulser, KL 49 C 1096 Bajaj Pulser, respectively as three Two wheelers along with JCB without registration number were present Deploying the JCB 8 feet breadth, 40 feet length and 10 feet depth approximately measuring pits had been already dug and these pits have been used for medical waste and bio waste garbages brought from kerala state routinely being unloaded as the investigation revealed. Despite knowing the fact that such garbage unloading would endanger the human life with the spread of communicable diseases such as epidemic and pandemic through environmental air pollution these reckless people have resorted to this with a rengence. The vehicles used for unloading the garbage and the vehicles left behind by the culprits have been Seized in the presence of witnesses.

1) Arul Mohan, S/o. Venkatachalam Aranmanai Thottam, Marappagoundenpudur, 2) veeramani , Age 55 S/o. V.Kaliappan Rettamadaï Thottam, Marappagoundenpudur, and entered in the concered register more over 1. Arul Mohan S/o. Venkatachalm Aranmanai Thottam, Marppagoundenpudur, 2. Veeramani, Age 55, S/o. V.Kaliappan Rettaimadaï Thottam Marappagoundenpudur, 3.Ayyappan Age 34 S/o. Ramasamy, Rettaimadaï Priivu, Marappagoundanpudur 4) Prabakaran S/o. Thangavel Rettai madai Pirivu Velkavundachi Thottam Marappagoundanpudur, have been enquired. In the enquiry of the persons, it was revealed that one contractor namely vinoth belonging to Gopalapuram is responsible for the act with the connivance of the land owner Saji Antony the supervisors of the land owner Thangachan and Suresh with whose help the three lorry drivers K.T.Jani N.S. Vignesh KV Radesh have brought the garbage from Trissur to the spot of incident Hence I request that legal action may be initiated against them The seized vehicles are parked in the Anaimalai Thasildar office (Taluk Office) as a safety measure. yours faithfully sdxxxxxxx (Karthikeyan dated 08.04.2021) the above complaint has been received and entered under the crime No 202/2021 U/S 269,270, IPC r/w 3 of epidemic Act and initiated proceedings As the FIR registration forms supplied by the government have been exhausted as per the Additional Director of state crime Archives, Chennai, RC No DR/3833/SCRB/2014B-dated 03.04.2020 and Coimbatore district sup dt of Police C.NO E1/71/5169/2020 dated 08.04.2020 orders this FIR has been allotted serial number CBE D 58550379 Plaintiffs written complaints original copy along with FIR in original together have been submitted to pollachi criminal court - I and other copies have been sent to the officers concerned retaining a copy for the purpose of enquiry.

Signature of the officer

etc

அனுப்புநர்

பொ.வெங்கடாச்சலம்,
வருவாய் வட்டாட்சியர்,
ஆனைமலை.

பெறுநர்

- 1) மாவட்ட ஆட்சியர்,
கோயம்புத்தூர்.
- 2) சார் ஆட்சியர்,
பொள்ளாச்சி.

ந.க.எண். 193/2021/A1

நாள்: .04.2021.

அய்யா.

பொருள்: சட்டம் மற்றும் ஒழுங்கு - கோயம்புத்தூர் மாவட்டம்-
ஆனைமலை வட்டம் - பெரியபோது குருப் -
மாரப்பகவுண்டன்புதூர் கிராமம் - திரு.சாஜீ ஆண்டனி, த/பெ.
ஆண்டனி வகையறாவிற்கு பாத்தியப்பட்ட விவசாய பூமிகளில்
கேரள மாநிலத்திலிருந்து ஏற்றி வரப்பட்ட மருத்துவக்கழிவுகள்
மற்றும் குப்பைக்கழிவுகளை கொட்டி மாசு ஏற்படுத்தியது -
அறிக்கை அனுப்புதல் - தொடர்பாக.

பார்வை பொள்ளாச்சி சார் ஆட்சியர் அவர்களின் வாய்மொழி உத்தரவு,
நாள்: 08.04.2021.

கோயம்புத்தூர் மாவட்டம், ஆனைமலை வட்டம், பெரியபோது குருப்,
மாரப்பகவுண்டன்புதூர் கிராமம், இரட்டைமடை பிரிவு அருகில் உள்ள விவசாய பட்டா
பூமிகளில், இரவு நேரங்களில் கேரள மாநிலத்திலிருந்து சட்ட விரோதமாக
கொண்டுவரப்பட்ட மருத்துவக்கழிவுகள் மற்றும் குப்பைக்கழிவுகளை கொட்டிவருவதாக
பொள்ளாச்சி சார் ஆட்சியருக்குக் கிடைக்கப்பட்ட இரகசிய தகவலின் அடிப்படையில்,
பார்வையில் காணும் உத்தரவு வழங்கப்பட்டதின் பேரில், சம்பவ இடத்திற்கு சென்றபோது
மூன்று லாரிகளிலிருந்து JCB இயந்திரம் மூலம் மருத்துவக்கழிவுகள் கொட்டப்பட்டது.
அப்பகுதி வாழ் விவசாயிகளால் தடுத்து நிறுத்தப்பட்டிருந்தது.

பிரஸ்தாப புலமானது, ஆனைமலை வட்டம், பெரிய போது குருப், மாரப்பகவுண்டன்
புதூர் கிராமம் 1017, 1020, 1019 ஆகிய பட்டா எண்களுக்குக் கட்டுப்பட்ட புல எண்கள்
779/B1, 546, 551/B, 552, 554/1, 540/A மற்றும் 541 ஆகிய காலைகளின் ஒட்டு மொத்த பரப்பு
13.13.50 ஹெக்டேர் புஞ்சை புலமானது, கேரள மாநிலத்தைச் சேர்ந்த ஜார்ஜ் மேத்யூ
மகன் ஜேம்ஸ் ஜார்ஜ் மற்றும் ஆண்டனி மகன் சாஜீவ் ஆண்டனி ஆகியோருக்கு கூட்டாக

பாத்தியப்பட்ட பூமிகளாகும். மேலும், அப்பகுதியில் இதன் தொடர்ச்சியாக அமைந்துள்ள சுமார் 100 ஏக்கர் புஞ்சை பூமிகளும் மேற்காணும் நபர்களுக்கு கூட்டாக பாத்தியப்பட்டு, தென்னை மற்றும் நெல்லி சாகுபடி செய்துள்ளதும் நேரடி தணிக்கையில் தெரியவருகிறது.

மேற்படி நிகழ்வு குறித்து விசாரணை, மேற்கொண்டதில், கேரள மாநிலம் திரிச்சூர் மாநகரிலிருந்து மூன்று லாரிகள் முறையே KL 43 C 3222, KL 49 D 5807 மற்றும் KL 08 AZ 0497 பதிவெண்கள் கொண்ட வாகனங்களில் மருத்துவக் கழிவுகள் மற்றும் குப்பைக்கழிவுகளை நள்ளிரவு நேரங்களில் ஏற்றி வந்துள்ளதும், மாரப்பகவுண்டன்புதூர் கிராமம் இரட்டைமடை பிரிவின் அருகில் உள்ள புல எண்கள் 538/B, 540/A, 541, 779/B, 1551/A1B, 552, 553/2, 554/1, 546, 551/B-நெ. காலை புஞ்சை பூமிகளில் JCB இயந்திரம் கொண்டு பெரிய பள்ளம் (அகழி) வெட்டி அதில் புதைத்து விடுவதும், இரு தினங்களாக நடைபெறுகிறது என்பதும் விசாரணையில் தெளிவாகிறது.

மேற்காணும் விவசாய பூமியானது வருவாய்த்துறை, காவல்துறை அலுவலர்களால் கள ஆய்வு மேற்கொள்ளப்பட்டதில், ஏற்கனவே அதிகளவில் அகழிகள் வெட்டி, அதில் மருத்துவக் கழிவுகள் மற்றும் இதர குப்பைக்கழிவுகள் புதைக்கப்பட்டிருப்பதும் தெரிய வருகிறது. இந்நேரவில், இப்பட்டா புலத்தின் உரிமையாளர் கேரளா மாநிலத்தைச் சேர்ந்த திரு.சாஜீ ஆண்டனி, த/பெ.ஆண்டனி என்பதும் ஆவணங்களின் அடிப்படையில் தெரிய வருகிறது. மேலும், இதன் தொடர்ச்சியாக உள்ள சுமார் 100 ஏக்கர் பூமியும் மேற்படி நபருக்கு சொந்தமானது என்பதும், முழுவதும் கம்பி வேலி அடைக்கப்பட்டுள்ளதும் கள ஆய்வில் தெரிய வருகிறது. இவ்விவசாய பண்ணை நிலங்களை கேரளா மாநிலத்தைச் சேர்ந்த மேலாளர்கள் திரு.தங்கச்சன் மற்றும் திரு.சுரேஷ் ஆகியோரின் மேற்பார்வையில் விவசாயம் செய்து வந்துள்ளதும், விசாரணையின் மூலம் அறிய நேர்கிறது.

கேரளா மாநிலம், திருச்சூரிலிருந்து KL 43 C 3222, KL 49 D 5807 மற்றும் KL 08 AZ 0497 பதிவெண்கள் கொண்ட வாகனங்களை ஓட்டுநர்கள் திரு.K.T.ஜானி (1), திரு.N.S.வினேஷ் (2), திரு.K.B.ரதேஷ் (3) ஆகியோர் மருத்துவக் கழிவுகள் மற்றும் குப்பைக்கழிவுகளை சட்ட விரோதமாக, ஆணைமலை வட்டம், பெரியபோது குருப், மாரப்பகவுண்டன்புதூர் கிராமத்தில், ஒடையகுளம் - செம்மணாம்பதி சாலையில் உள்ள ரெட்டைமடை பகுதி அருகே திரு.சாஜீ ஆண்டனி, த/பெ. ஆண்டனி என்பவருக்கு பாத்தியப்பட்ட பூமிகளில் நள்ளிரவு நேரங்களில் அகழிகள் வெட்டி புதைத்து வந்துள்ளதும், இதற்கு உறுதுணையாக நிலத்தின் உரிமையாளர் மற்றும் பண்ணை மேலாளர்கள் செயல்பட்டுள்ளதும் தெரிய வருகிறது.

இப்பொருண்மையில், கடந்த 07.04.2021 அதிகாலை 4.00 மணியளவில் KL 43 C 3222, KL 49 D 5807 மற்றும் KL 08 AZ 0497 பதிவெண்கள் கொண்ட மூன்று லாரிகளில் மருத்துவக் கழிவுகள் மற்றும் குப்பைக்கழிவுகளை ஏற்கனவே வெட்டி வைக்கப்பட்ட அகழிகளில் கொட்ட முயன்ற பொழுது, விவசாயிகளால் தடுத்து நிறுத்தப்பட்டு, பொள்ளாச்சி சார் ஆட்சியர் அவர்களுக்கு தகவல் தெரிவிக்கப்பட்டது. சார் ஆட்சியர் அவர்களின் உத்தரவின் அடிப்படையில், வருவாய்த்துறை மற்றும் காவல் துறையினர் சம்பவ

1991 ஆகஸ்டு மாதம் விரைந்து, மருத்துவக் கழிவுகள் மற்றும் குப்பைக்கழிவுகளை ஏற்றி வந்த
KL 43 C 3222, KL 49 D 5807 மற்றும் KL 08 AZ 0497 பதிவேண்கள் கொண்ட மூன்று லாரிகள்
மற்றும் பதிவேண் குறிப்பிடாத JCB இயந்திரம் ஆகியவையும், TN 37 P 9568, TN 99 U 1650,
KL 49 C 1096 ஆகிய மூன்று இருசக்கர வாகனங்களும் விவசாயிகள் முன்னிலையில்
பணிமுதல் செய்யப்பட்டு, வட்டாட்சியர் அலுவலகத்தில் பாதுகாப்பாக நிறுத்தி
வைக்கப்பட்டுள்ளது.

இச்சட்ட விரோத செயலில் ஈடுபட்ட மேற்படி நிலத்தின் உரிமையாளர் திரு.சாஜீ
ஆண்டனி, த/பெ. ஆண்டனி, பண்ணை மேலாளர்கள் திரு.தங்கச்சன் மற்றும் திரு.சுரேஷ்,
மற்றும் JCB உரிமையாளர்கள், ஓட்டுநர்கள் மீது குற்றவியல் நடவடிக்கை
மேற்கொள்ள ஆணைமலை காவல் நிலையத்தில் புகார் செய்யப்பட்டுள்ளதன் பேரில்,
மேற்படி நபர்களின் மீது முதல் தகவல் அறிக்கை பதிவு செய்யப்பட்டு, குற்றவியல்
நடவடிக்கை மேற்கொள்ளப்பட்டு வருகிறது என்பதையும், முதல் தகவல் அறிக்கையின்
படிபலியையும் இத்துடன் இணைத்தனுப்புகின்றேன் பணிவுடன் தெரிவித்துக் கொள்கிறேன்.

புலனாய்வு: கிராம ஆவணங்கள்.

தங்கள் உண்மையுள்ள,

9/2

வருவாய் வட்டாட்சியர்,
ஆணைமலை.

9/2
9/2/2024

Translation Copy of the Anaimalai Thasildar Letter sent to the District Collector, Coimbatore and Sub Collector, Pollachi.

From
Thiru.P.VENKATACHALAM,
THASILDAR (REVENUE)
ANAIMALAI

TO
1) THE DISTRICT COLLECTOR,
COIMBATORE DISTRICT,
COIMBATORE
2) THE SUB COLLECTOR,
REVENUE DIVISION,
POLLACHI.

ROC NO. 193/2021/A1

DATED: 08. 04.2021

SIR,

Subject: Law and order – Coimbatore District – Anaimalai Taluk-Peripodhu Group – Marappagoundenpudur Village-Cultivation farm lands belonging to one Mr.Saji Antony S/o. Antony, rendered as dumping ground for the medical and bio-waste and other wastage garbage – causing pollution – Report sent – Regarding.

Ref: Sub Collector, Pollachi Oral Order dated 08.04.2021

Coimbatore District, Anaimalai Taluk, Periyapodhu Group, Marappagoundenpudur Village, Irattai Madai road Junction, in the adjoining agricultural Patta land, the medical and bio-waste, along with other garbages, brought from Kerala state during night time being dumped which information has been received secretly by the Sub Collector, Pollachi, and on the basis of which an oral order from the Sub Collector received and accordingly during the site inspection, Three Lorries from which the bio-medical wastes of garbage had been unload and dumped by JCB, had been halted and parked, by the farmers of living in the village.

The land of cause comes under the patta nos 1017,1020,1019 and sub-division of land Nos 779/B1, 546,551/B, 552, 554/1, 540/A and 541 whase total area of 13.13.50 hectare cultivable dry land falls in the Anaimalai Taluk, Periapodhu group Marappagoundanpudur Village and belongs to one Mr George mathew and son James George and Sajiv Antony S/o. Antony, having been Collectively owned by them Apart from this in continuation of the land mentioned, the lands situated in this part, dry cultivation lands extending roughly 100 acres also collectively owned by them and also under cultivation of coconut and Gooseberry crops, has been found during the spot inspection.

When the enquiry in these incidents was conducted, it was revealed that Three Lorries bearing the registration KL 43 C 3222, KL 49D 5807 and KL 08 AZ0497 respectively, have brought the loaded bio medical wastages and garbages during night hours and unloaded the same at Marap pagoundenpudur Irattaimadai Junction Adjoining Lands S.No:538/B, 540/A, 541, 779/B, 1551 AIB ,552,553/2, 554/1, 546, 551/B by mears of digging big pits by JCB digger This has been happening for the past two days.

The above referred Agriculture land when inspected by the Revenue Dept., Officials and Police dept officials, had innumerable moat like pits dug and the bio-medical wastage have been burried has come to lime light. In this occurrence, it came to notice that the owner of the land is one Mr.Saji Antony, S/o.Antony, by the relevant records. In addition the entire 100 acres extended lands also belongs to him which has been duly fenced has also been found. It is further come to be known thro' enquiry, that these agriculture lands have been cultivated under the supervision of Thiru. Thangachan and Thiru. Suresh belonging to Kerala State.

The Vehicles bearing registration Nos.KLC3222, KL 49D 5807 and KL 08 AZ0497 have been driver Kerala State Trissur, by the drivers namely Thiru. K.T.Jani, Thiru.N.S.Vignesh and Thiru.K.B.Radesh, bringing unlawfully the Bio-Medical waste garbages and unloading during night the same at Anaimalai Taluk, Periapodhu Village, MarappagoundenPudur Village, in the Rettaimadai Place in the land belonging to Thiru.Saji Antony S/o. Antony, situated Odayakulam, Samanampathi Road, by digging moat like pits and buried them has been found and also made known the connivance of the owner of the land and managers.

In this connection, when on the last 07.04.2021 early Morning at about 4 o Clock KL 43 C 3222, KL 49 D 5807 and KL 08 AZ 0497 Registration nos borne lorries were unloading the bio-medical waste garbage in the already dug moats, the farmers intervened and stoped the act and informed the matter to the Sub Collector, Pollachi. On the basis of the oral orders of the Sub Collector Pollachi, The Revenue and Police officials rushed to the spot and seized the three vehicles and also the JCB without registration number with three two wheeler Vehicles having regn numbers TN.37 P 9568, TN 99 U 1650, KL 49 C 1096 respectiely in the presence of the farmer's and stationed them safely at the Taluk Office.

To initiate criminal proceedings on the owner of the land Thiru. Saji Antony, S/o. Antony farm Managers Thiru.Thangacchan and Thiru. Suresh and the lorry JCB owners with the drivers on the basis of a complaint lodged in the Anaimalai police Station FIR has been registered and criminal proceedings are under process the fact is submitted along with a copy of the FIR for farour of information.

Enclosure: Village Documents

Yours sincerely

**Revenue Thasildar
Anaimalai**





